

DIVISION BENCH  
COURT - I

O-218

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

CP/3(KB)2021  
IA(COMPANIES.ACT)/32(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 21<sup>ST</sup> MARCH 2024, 10:30 A.M**

IN THE MATTER OF	<b>SANJEEV JHUNJHUNWALA VS IDEA VINTRADE PRIVATE LIMITED</b>
UNDER SECTION	<b>SEC. 213 SEC. 241(1) SEC. 242(4)</b>

**Appearances (via video conferencing/physically)**

Mr. Dripto Majumdar, Adv. ] For the Petitioner  
Mr. Avik Chowdhury, Adv. ]  
  
Mr. Ratnanko Banerjee, Sr.Adv. ] For the Respondents  
Ms. Swapna Choubey, Adv. ]  
Mr. M.R. Goenka, CS. ]  
  
Mr. Ankur Singha, Adv. ] For Respondents no. 8  
Ms. Riti Basu, Adv. ]  
Mr. Ayant Shaw, Adv.

**ORDER**

1. Ld.Sr.Counsel /Counsel for the parties present.
2. Ld.Counsel appearing for the petitioner seeks an adjournment and states that since it is a changed brief, he needs time to prepare the case.
3. At request, matter is adjourned to **16/05/2024**.

**Balraj Joshi  
Member (Technical)**

**Rohit Kapoor  
Member (Judicial)**

PJ